GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS **RAJYA SABHA UNSTARRED QUESTION NO-3638** ANSWERED ON- 02/04/2025

COLLECTION OF TOLL TAX

3638. SHRI ASHOKRAO SHANKARRAO CHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the policy of Government with regard to collection of toll tax on National Highways (NHs) in the country;

(b) the total amount of toll collections in terms of money in the country during the last financial year, State-wise/UT-wise;

(c) whether Government/National Highway Authority of India (NHAI) has set any target of toll collection in current financial year 2025-26 and next three years and if so, the details thereof, State-wise/year-wise; and

(d) the details of steps taken by Government for smooth collection of toll tax on toll plazas which may lead to better toll collection?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5th December, 2008, and the said rules, as amended from time to time, are applicable for determination of user fee for all public funded projects and private funded projects executed and bids invited on or after 5th December, 2008. For the private funded projects completed before 5th December, 2008, the fee collection is as per the provisions of the National Highways (Collection of Fees by any person for the use of Section of National Highways /Permanent Bridge /Temporary Bridge on National Highways) Rules, 1997; and the National Highways (Rate of Fee) Rules, 1997 and respective Concession Agreement. The user fee for use of section of National Highways is collected as per the individual Notifications published in the Gazette in accordance with the applicable fee Rules.

(b) The State-wise/UT-wise user fee collection on National Highways during the financial year 2023-24 is at Annexure.

(c) There is no such target set for financial year 2025-26 as well for next three years, as various factors contribute to the annual increase in user fee collection such as traffic growth, revision in user fee rates, addition of new tollable road lengths etc.

(d) To enhance user fee collection and improve commuter convenience at fee plazas on National Highways, Government introduced the Radio Frequency Identification (RFID) technology through FASTag for making payment of user fee at fee plaza. FASTag based user fee collection has been implemented at all NH Fee Plazas, which improved the overall efficiency at fee plazas, by providing seamless traffic movement, reducing wait times, and easing congestion.

In addition, Government has also decided to implement barrier free Electronic Toll Collection (ETC) System with available technology and use of existing fee plaza infrastructure at selected sections of National Highways.

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF RAJYA SABHA UNSTARRED QUESTION NO. 3638 FOR ANSWER ON 02.04.2025 ASKED BY SHRI ASHOKRAO SHANKARRAO CHAVAN REGARDING COLLECTION OF TOLL TAX.

Name of the State/UT	User fee collection during the financial
	year 2023-24 (in Crore Rupees)
Andhra Pradesh	3,502.27
Assam	486.49
Bihar	1,720.81
Chhattisgarh	1,009.73
Gujarat	4,851.04
Haryana	3,521.64
Himachal Pradesh	113.97
Jammu & Kashmir (UT)	436.86
Jharkhand	818.21
Karnataka	4,086.18
Kerala	562.71
Madhya Pradesh	3,858.43
Meghalaya	95.82
Maharashtra (including Goa)	5,352.53
Odisha	1,745.10
Punjab	1,491.94
Rajasthan	5,885.03
Tamil Nadu	4,221.50
Telangana	2,097.57
Uttar Pradesh	6,695.40
Uttarakhand	533.61
West Bengal	2,795.29
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The State-wise/UT-wise user fee collection on National Highways during the last financial year: